| ====================================== | | | | |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|--|--|--|
| Dear Mam/Sir, | | | | |
| Greetings from Zelestra! | | | | |
| In reference to public notice dated 3.03.2025 where in comments from Stakeholders are invited on draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025 by 3.4.2025. | | | | |
| In view of the above, please find the enclosed comments for your kind consideration. | | | | |
| Sonika Hayaran Regulatory Manager | | | | |
| <pre>sonika.hayaran@zelestra.energy www.zelestra.energy</pre> | | | | |
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| 1 Attachment(s) Download as Zip | | | | |
| 3-4-2025_Zelestras Comments in CGNApdf 161.8 KB | | | | |
| Reply Reply All Forward Edit as new | | | | |

Zelestra's Comments in Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2024

| Clause No. | Draft Amended Regulation | Change suggested | Rationale |
|------------|---------------------------------------|------------------------------------------|--------------------------------------------|
| Regulation | (ak-i) "Solar hours" means the time | (ak-i) "Solar hours" means the time | In case a solar project is set up to sell |
| (ak-i) | blocks of the day as declared by | blocks of the day as declared by NLDC on | power for ~10 hours daily, but later NLDC |
| | NLDC on each Saturday for the | each Saturday for the subsequent week | declares solar hours to 8, then such |
| | subsequent week starting from | starting from Monday to Sunday every | project losing 2 hours of power sale. This |
| | Monday to Sunday every week for | week for each State based on | directly impacts revenue and cause |
| | each State based on anticipated | anticipated solar insolation. | financial loss. |
| | solar insolation. | Provided inputs from existing Solar | Hon'ble Commission is requested to |
| | | developers may be taken before | consider developer inputs before |
| | | declaration by NLDC. | finalisation of Solar/non-solar. |
| | | | Alternatively, Commission may provide a |
| | | | mechanism to compensate solar |
| | | | generators for loss of generation which it |
| | | | could have injected into the grid during |
| | | | non-solar hours and any penalty levied |
| | | | on generator due to fulfilment of the PPA |
| | | | obligations. |
| Regulation | 5.2 a The additional generation | 5.2 a The additional generation capacity | Conn-BG3 is submitted for allocation of |
| 5.2 a | capacity under Regulation 5.2 of | under Regulation 5.2 of these | surplus capacity in existing transmission |
| (a) | these regulations shall be subject to | regulations shall be subject to the | system. Requirement of additional Con |
| | the following conditions: | following conditions: | BG-3 may be deleted for the existing |
| | | | connectivity grantee who wants to utilise |
| | (a) Connectivity Bank Guarantee | (a) Connectivity Bank Guarantee Conn- | their own connectivity for Non-Solar |
| | Conn-BG1 and Conn-BG3 under | BG1 and Conn-BG3 under | hours. |
| | Regulation 8 of these regulations | Regulation 8 of these regulations | |
| | shall be furnished by the existing | shall be furnished by the existing | |

| | grantee for such additional | grantee for such additional | |
|----------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| | generation capacity; | generation capacity; | |
| Regulation 5.2 a (c) | (c) In case additional capacity for which approval is sought under Regulation 5.2 of these regulations is REGS (with or without ESS) or ESS (except PSP), the scheduled date of commercial operation for such additional capacity shall not be later than 18 months from date of approval by the Nodal Agency; | (c) In case additional capacity for which approval is sought under Regulation 5.2 of these regulations is REGS (with or without ESS) or ESS (except PSP), the scheduled date of commercial operation for such additional capacity shall not be later than be 18 months from date of approval by the Nodal Agency or SCD date as mentioned in the PPA or 60 days plus firm date of connectivity whichever is later. | In case RE developers willing to participate in the bids to utilise additional RE capacity; SCD date must be aligned as per provisions mentioned under the bid documents (including PPA). Further SCD date should also be linked with firm date of connectivity. |
| Regulation 5.2 a (e) | (e) The entity which has already made an application or has been granted approval by the Nodal Agency under Regulation 5.2 of these Regulations prior to the date of effectiveness of these amendments, shall furnish the scheduled date of commercial operation for such additional capacity, within a period of two weeks from effectiveness of these regulations: Provided that, in case such additional generation capacity is REGS (with or without ESS) or ESS (other than PSP), the scheduled date of commercial operation for such additional | (e) The entity which has already made an application or has been granted approval by the Nodal Agency under Regulation 5.2 of these Regulations prior to the date of effectiveness of these amendments, shall furnish the scheduled date of commercial operation for such additional capacity, within a period of two weeks 1 month from effectiveness of these regulations: Provided that, in case such additional generation capacity is REGS (with or without ESS) or ESS (other than PSP), the scheduled date of commercial operation for such additional capacity shall not be later than 18 months from the date of | Existing Connectivity Grantee is willing to add new element within the existing connectivity granted. This new element may have a different agreement with a different offtaker. Commissioning of the new element shall be in accordance with the schedule as per the agreement signed with offtaker. Hence, deadline of the 18 months shall not be stringent. Allowing flexibility to the connectivity grantee will ensure improved utilization of the transmission system. In case RE developers willing to participate in the bids to utilise additional RE capacity; SCD date must be aligned as per provisions mentioned under the bid documents |

| | capacity shall not be later than 18 months from the date of effectiveness of these amendments or date of approval by the Nodal Agency, whichever is later. | effectiveness of these amendments or firm date of connectivity plus 60 days date of approval by the Nodal Agency, or SCD date as mentioned in the PPA whichever is later. | (including PPA). Further SCD date should also be linked with firm date of connectivity. |
|------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Regulation 5.11 (b) | The In principle or final grant of Connectivity intimated to an REGS (with or without ESS) based on solar source or an RHGS with a combination of solar source with another source including ESS (including cases where GNA is effective) shall be converted as an entity with restricted access (corresponding to non-solar capacity during non-solar hours) within a period of one week after the expiry of three months from date of effectiveness of this Regulation: Provided that while converting to restricted access, the Nodal Agency shall consider the application which such an entity may make for additional capacity under this Regulation 5.2 or Regulation 5.11(a) of these regulations, within a period of three months from effectiveness of this Regulation: | Connectivity intimated to an REGS (with or without ESS) based on solar source or an RHGS with a combination of solar | Hon'ble Commission is requested to allow at least 1 year time to developers to decide in case they wish to utilise their respective connectivity for non-solar hours. |

| | Provided further that if the quantum | |
|---------------|---------------------------------------|--|
| | of Connectivity that can be made | |
| | available for non-solar hours is less | |
| | than 50 MW, such RES or RHGS shall | |
| | not be considered for conversion as | |
| | an entity with restricted access. | |
| Regulation 11 | (6) Any changes in shareholding | |
| A (6) | pattern of the Connectivity grantee | |
| | upto CoD of the project shall be | |
| | subject to the following: | |
| | (a) The promoters of the Connectivity | |
| | grantee shall not cede control (where | |
| | control shall mean the ownership, | |
| | directly or indirectly, of more than | |
| | 50% of the voting shares of such | |

Company or right to appoint majority

(b) In case the Connectivity grantee

has multiple promoters (but none of

the shareholders have more than

50% of voting rights and paid-up

share capital), the shareholding

pattern shall be maintained and

cannot be changed upto COD of the

Directors) of the Company.

project.

Provided further that if the quantum of Connectivity that can be made available for non-solar hours is less than 50 MW, such RES or RHGS shall not be considered for conversion as an entity with restricted access.

- ing (6) Any changes in shareholding pattern tee of the Connectivity grantee upto CoD of the project shall be subject to the following:
 - (a) The promoters of the Connectivity grantee shall not cede control (where control shall mean the ownership, directly or indirectly, of more than 50% of the voting shares of such Company or right to appoint majority Directors) of the Company.
 - (b) In case the Connectivity grantee has multiple promoters (but none of the shareholders have more than 50% of voting rights and paid-up share capital), the shareholding pattern shall be maintained and cannot be changed upto COD of the project.

Provided, any change in shareholding within same group of companies may not be treated as change in Shareholding.

Bidding guidelines issued by Ministry of Power for tie-up of power from renewable allow energy projects Successful Bidder to sign the power purchase agreements with the SPV. Bidders bid from company where all necessary technical and financial credentials are available. Subsequently PPA is signed with an SPV of Bidding Company. Also, to arrange necessary funds for execution of project by the SPV, credentials of group companies are also utilised. Hon'ble Commission has introduced shareholding restriction to discourage trading of connectivity, however it is requested to consider and allow change in shareholding within the group companies with an intimation to CTUIL and Discoms/Nodal agency, as applicable.